

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 507/TT/2020

Coram:

**Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of Order: 27.04.2022

In the matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 under "Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW)" in Southern Region and Eastern Region.

And in the matter of:

Power Grid Corporation of India Limited,
"Saudamini", Plot No. 2, Sector 29,
Gurgaon – 122 001, Haryana.

....Petitioner

Vs.

1. Karnataka Power Transmission Corporation Limited,
Kaveri Bhavan,
Bangalore – 560 009.
2. Transmission Corporation of Andhra Pradesh Limited,
Vidyut Soudha,
Hyderabad – 500 082.
3. Kerala State Electricity Board,
Vaidyuthi Bhavanam, Pattom,
Thiruvananthapuram – 695 004.
4. Tamil Nadu Generation and Distribution Corporation Limited,
(Formerly Tamil Nadu Electricity Board -TNEB),
NPKRR Maaligai, 800, Anna Salai,



Chennai – 600 002.

5. Electricity Department,
Government of Pondicherry,
Pondicherry – 605 001.
6. Eastern Power Distribution Company of Andhra Pradesh Limited,
P&T Colony, Seethmmadhara, Vishakhapatnam,
Andhra Pradesh.
7. Southern Power Distribution Company of Andhra Pradesh Limited,
Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta,
Tirupati – 517 501, Chittoor District, Andhra Pradesh.
8. Southern Power Distribution Company of Telangana Limited,
Corporate Office, Mint Compound,
Hyderabad – 500 063, Telangana.
9. Northern Power Distribution Company of Telangana Limited,
Opp. NIT Petrol Pump, Chaitanyapuri, Kazipet,
Warangal – 506 004, Telangana.
10. Bangalore Electricity Supply Company Limited,
Corporate Office, K.R. Circle,
Bangalore – 560 001, Karanataka.
11. Gulbarga Electricity Supply Company Limited,
Station Main Road, Gulbarga,
Karnataka.
12. Hubli Electricity Supply Company Limited,
Navanagar, PB Road, Hubli,
Karnataka.
13. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore – 575 001, Karnataka.
14. Chamundeswari Electricity Supply Corporation Limited,
927, L J Avenue, Ground Floor,
New Kantharaj Urs Road, Saraswatipuram,
Mysore – 570 009, Karnataka.
15. Electricity Department,
Government of Goa,
Vidyuti Bhawan, Panaji,
Goa – 403 001.



16. Transmission Corporation of Telangana Limited,
Vidhyut Sudha, Khairatabad,
Hyderabad – 500 082.
17. Tamil Nadu Transmission Corporation,
NPKRR Maaligai, 800, Anna Salai,
Chennai – 600 002.
18. Bihar State Electricity Board,
Vidyut Bhawan, Bailey Road,
Patna – 800 001.
19. West Bengal State Electricity Distribution Company,
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector- li, Salt Lake City,
Calcutta – 700 091.
20. Grid Corporation Of Orissa Limited,
Shahid Nagar,
Bhubaneswar - 751 007.
21. Damodar Valley Corporation,
DVC Tower, Maniktala,
Civic Centre, VIP Road,
Calcutta - 700 054.
22. Power Department,
Government of Sikkim,
Gangtok - 737 101.
23. Jharkhand State Electricity Board,
In Front of Main Secretariat,
Doranda, Ranchi – 834002.

...Respondents

ORDER

The instant petition has been filed by Power Grid Corporation of India Limited, a deemed transmission licensee, for revision of transmission tariff of 2004-09 and 2009-14 periods, truing-up of transmission tariff for 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of



Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”) and for determination of tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”) in respect of the following assets (hereinafter referred to as “transmission assets”) under “Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW)” in Southern Region and Eastern Region:

Asset-I 500 MW HVDC back to back station at Gazuwaka;

Asset-II Vijayawada-Gazuwaka 400 kV D/C Line and 50% FSC Jeypore-Gazuwaka 400 kV D/C Transmission Line at Jeypore;

Asset-III (a) 40% FSC on Rengali-Indravati 400 kV S/C Transmission Line;
(b) 40% FSC on Meramundali-Jeypore 400 kV S/C Transmission Line at Jeypore.

2. In the course of hearing of the Petition No. 115/TT/2020 on 20.4.2021, the representative of the Petitioner submitted that inadvertently the Petitioner has filed one more petition, being Petition No. 507/TT/2020, in respect of the aforesaid transmission assets for revision of tariff of 2004-09, 2009-14 tariff periods, truing up of tariff of 2014-19 tariff period and determination of tariff of the 2019-24 tariff period. The representative of the Petitioner requested to consider the information submitted by the Petitioner in response to the technical validation letter issued in Petition No. 507/TT/2020 while issuing order in Petition No.115/TT/2020 and dispose of Petition No.507/TT/2020.

3. The tariff for the aforementioned transmission assets has already been approved by the Commission vide order dated 11.4.2022 in Petition No.



115/TT/2020 and therefore, the instant Petition No. 507/TT/2020 has become infructuous.

4. Accordingly, as tariff has already been granted for the transmission assets, we dispose of the Petition No. 507/TT/2020 as infructuous.

sd/-
(P. K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I. S. Jha)
Member

sd/-
(P. K. Pujari)
Chairperson

